

been provided a telephone at their permanent addresses in their capacity of Members of Parliament;

(b) the reasons for the delay;

(c) whether some Members of Parliament have requested the Government to provide telephone at the permanent addresses at an early date; and

(d) if so, the reaction of the Government thereto?

Names of the Members of Parliament who have not been provided telephones at their permanent residences

Sl. No.	Name of the Member of Parliament	Place where telephone is required	Reasons for delay
1.	Shri Rit Lal Prasad verma, Member of Parliament Lok Sabha.	Village Post Bhandaro Distt. Girdih (Bihar).	Acceptance of Lok Sabha Secretariat has been conveyed to D.E.P. Gaya on 7-6-79.
2.	Shri Shrikrishna Singh, Member of Parliament, Lok Sabha.	Baribagh (Bihar).	It is a long distance connections Estimate is yet to be accepted by the Lok Sabha Secretariat.
3.	Shri Bateshwar Hem Ram, Member of Parliament, Lok Sabha.	Saraiyaghat (Bihar).	
4.	Shri Gurcharan Singh Tohra, Member of Parliament, Lok Sabha.	Village Tohra (Punjab).	Telephone is required at a distance of 30 Kilometers from Patiala Exchange. This has not been technically feasible upto now. However the case is being again examined.
5.	Shri Heera Bhai, Member of Parliament, Lok Sabha.	Kushalgarh (Rajasthan)	Telephone is required at the distance of 12 kilometer from the Kushalgarh Exchange in Udaipur Telegraph Division. Acceptance of the estimates From Lok Sabha Secretariat has been received only in February, 1979. Stores are being procured on priority.

Poor performance of Indian Players in World Tournaments

*16. SHRI SHYAM SUNDAR GUPTA:

SHRI G. M. BANATWALLA:

Will the Minister of EDUCATION, SOCIAL WELFARE AND CULTURE be pleased to state:

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI NARHARI PRASAD SUKHDEV SAI): (a) and (b). The information is given at Annexure 'A'.

(c) Yes, Sir.

(d) In case of the two connections where estimates have been accepted by the Lok Sabha Secretariat, orders have been issued to carry out the work on top priority. In the other case also, the work will be carried out on top priority as soon as the estimates are approved by the Lok Sabha Secretariat.

(a) whether it has come to the notice of Government that there has been very poor performance of Indian players in the tournaments/contests held abroad during the last 2-3 years and if so, the reasons thereof;

(b) whether Government propose to appoint any Committee or a Com-

mission to go into the causes of the poor performance; and

(c) whether any steps have also been taken to maintain the Indian prestige abroad in the games?

THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION, SOCIAL WELFARE AND CULTURE (SHRI DHANNA SINGH GULSHAN): (a) to c). While it would not be correct to say that the performance of Indian players during the last three years has been very poor, it is true that their performance by and large has not been up to the expectations. The causes for such performance are well-known and therefore the need for appointing a Committee does not arise. The Government through the All India Council of Sports have been impressing on all sports bodies to pay special attention to selection, training and management of teams who are to participate in tournaments. In addition, the Government, consistent with the resources available, are giving assistance to sports bodies and State Governments to raise the standard all round.

*शियाई खेलों के लिए आवास व्यवस्था

*170 श्री ईश्वर चौधरी :
श्री दत्तपत सिंह परस्ते :

क्या शिक्षा, समाज कल्याण और संस्कृति मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या भारत में 1982 में होने वाले एशियाई खेलों के लिए किये जाने वाली आवास व्यवस्था के बारे में कोई मतभेद है जिसके कारण काम रुक गया है ; और

(ख) यदि हां, तो उसके क्या कारण हैं ?

शिक्षा, समाज कल्याण और संस्कृति मंत्रालय में राज्य मंत्री (श्री धन्ना सिंह गुलशन) : (क) और (ख). खेल सुविधाओं के परिष्करण/निर्माण के सम्बन्ध में प्राइवेट वास्तुकारों से सहयोग लेने के बारे में मतभेद था और अब यह दूर हो गया है ।

Legislation for protection of Traditional Fishermen

*18. SHRI CHITTA BASU: Will the Minister of AGRICULTURE AND IRRIGATION be pleased to refer to the reply given to Unstarred Question No. 6431 dated 9-4-1979 regarding protection of traditional fishermen and state:

(a) when Government propose to bring forward a comprehensive legislation in this regard; and

(b) the general frame work of the proposed bill?

THE MINISTER OF AGRICULTURE AND IRRIGATION (SHRI SURJIT SINGH BARNALA):

(a) Legal aspects as to whether such legislation should be enacted by the Parliament or the State Legislature are still under examination.

(b) The general framework of the Bill would provide for delimitation of operational zones for different types of fishing crafts, regulation of fishing, offences, procedures and connected matters.

कामेश्वर सिंह संस्कृत विश्वविद्यालय, वरभंगा

*190 श्री सुरेन्द्र झा "सुमन" : क्या शिक्षा, समाज कल्याण और संस्कृति मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार को कामेश्वर सिंह संस्कृत विश्वविद्यालय, वरभंगा से कोई ज्ञापन प्राप्त हुआ है कि उसे केन्द्रीय विश्वविद्यालय बना दिया जाए ; और

(ख) यदि हां, तो इस बारे में सरकार की क्या प्रतिक्रिया है ?

शिक्षा, समाज कल्याण और संस्कृति मंत्रालय में राज्य मंत्री (श्रीमती रेणुका देवी बरकटकी) : (क) जी, हां ।

(ख) सरकार का निकट भविष्य में कोई नया केन्द्रीय विश्वविद्यालय स्थापित करने का प्रस्ताव नहीं है ।